

**Central Administrative Tribunal
Principal Bench**

**OA No.3884/2015
MA No.3542/2015
MA No.3711/2015**

New Delhi, this the 5th day of September, 2016

**Hon'ble Mr. Justice Permod Kohli, Chairman
Hon'ble Mr. V. N. Gaur, Member (A).**

1. Shri U. K. Shukla
Aged about 61 years,
S/o Shri Krishan Kant Shukla
R/o J-502, Amrapali Sphere,
Sector-45, NOIDA (UP)
(Retired from the post of Pr. Chief
Commissioner of Income Tax)
2. Shri N. C. Joshi
Aged about 61 years,
S/o Late A. B. Joshi
R/o Flat No.803, Tower-17,
Orchid Petals, Sohna Road,
Gurgaon (HR)
(Retired from the post of Pr. Chief
Commissioner of Income Tax)
3. Shri P. C. Srivastava
Aged about 61 years,
S/o Late Guru Prasad Srivastava
R/o D-51, Ajay Enclave,
Tilak Nagar,
New Delhi.
(Retired from the post of Pr. Chief
Commissioner of Income Tax)
4. Ms. Poonam Dutt
Aged about 61 years,
W/o Sh. Vijay Kumar Dutt
R/o 121, Greenwoods Government
Officers Welfare Society,
Phase-I, Pocket P-2,
Sector Omega-I,
Greater Noida (UP)
(Retired from the post of Pr. Chief
Commissioner of Income Tax).
.... Applicants.

(By Advocate : Shri S. K. Gupta)

Versus

Union of India through

1. Cabinet Secretary
Govt. of India
Cabinet Secretariat

Rashtrapati Bhawan,
New Delhi.

2. The Secretary (Revenue)
Department of Revenue
Govt. of India, North Block,
New Delhi.
3. Secretary
Department of Personnel & Training
Ministry of Personnel, Public Grievances & Pensions,
Govt. of India, North Block,
New Delhi. Respondents.

(By Advocate : Shri Ravi Kant Jain)

: O R D E R (ORAL) :

Justice Permod Kohli, Chairman :

The applicants have filed this OA challenging the minutes of Selection Committee/Committees of Secretaries as prepared in the month of August, 2015 for selection to the post of Member, Income Tax Settlement Commission.

2. It is not in dispute that the age of retirement for Members of the Income Tax Settlement Commission is 62 years, but for the applicant No.1, all other applicants, i.e., No.2 to 4 have already attained the age of 62 years. Insofar as applicant No.1 is concerned, he is completing 62 years of age on 30.09.2016.

3. In this view of the matter, no relief can be granted to the applicants though Mr. S. K. Gupta, learned counsel appearing on their behalf insisted for arguments. This Application is rendered infructuous. Dismissed as such.

4. All ancillary applications stand disposed of.

(V. N. Gaur)
Member (A)

(Justice Permod Kohli)
Chairman